

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA

UN-STARRED QUESTION NO. 2959

TO BE ANSWERED ON DECEMBER 2, 2016/AGRAHAYANA 11, 1938 (SAKA)
“DRT’s”

QUESTION

2959. Shri Vishnu Dayal Ram and Prof Prem Singh Chandumajra

Will the Minister of Finance be please to state:

- (a) the number of Debt Recovery Tribunals (DRTs) functioning at present in the country, State/UT-wise;
- (b) whether the Government proposes to open six more DRTs to reduce the burden of increasing number of debt cases, if so, the details thereof and the reasons for delay in opening of new DRTs;
- (c) the details of posts lying vacant in DRTs at present, post-wise; and
- (d) the steps taken/being taken by the Government to improve the working of DRTs in the country?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)**

- (a) At present, 34 Debts Recovery Tribunals (DRTs) are functioning in the country. The details are annexed (table -1).
- (b) Yes, the Government had decided to open six new DRTs in the country at Bengaluru, Chandigarh, Dehradun, Ernakulam, Hyderabad and Siliguri. The major reason for delay in establishment of new DRTs is non-availability of premises/buildings; however new premises for these DRTs have been selected. New DRT at Ernakulam has already become functional.
- (c) The details of posts lying vacant in DRTs, post wise as on 28th November, 2016 are given in Annexure (table -2).
- (d) To improve the working of DRTs in the country, a roadmap has been prepared which includes e-DRT project, computerization, scanning and digitization of legacy records, creation of online DRT portal (www.drt.gov.in), providing IT infrastructure, adequate office space and other infrastructure. Vacancy circulars are issued regularly to fill up vacant posts with suitable candidates. As part of this roadmap, the Recovery of Debts and Bankruptcy Act, 1993 has been amended through the Enforcement of Security Interest and Recovery of Debt laws and Miscellaneous Provisions (Amendment) Act. 2016 to rationalise the procedures and timelines to be followed by these Tribunals for expeditious adjudication and speedier resolution of defaulted loans in time bound manner.

Table - 1

S. No.	Name of State/UT	No. of DRTs working	Name of DRTs
1	Andhra Pradesh	1	DRT Vishakhapatnam
2	Assam	1	DRT Guwahati
3	Bihar	1	DRT Patna
4	Delhi	3	DRT - 1, 2, 3 in Delhi
5	Gujarat	2	DRT - 1, 2 in Ahmedabad
6	Jharkhand	1	DRT Ranchi
7	Karnataka	1	DRT Bangalore
8	Kerala	2	DRT - 1, 2 in Ernakulam
9	Madhya Pradesh	1	DRT Jabalpur
10	Maharashtra	6	DRT - 1,2,3 in Mumbai, DRT Nagpur, DRT Pune & DRT Aurangabad
11	Orissa	1	DRT Cuttack
12	Punjab	2	DRT - 1, 2 in Chandigarh
13	Rajasthan	1	DRT Jaipur
14	Tamil Nadu	5	DRT - 1,2,3 in Chennai, DRT Coimbatore & DRT Madurai
15	Telangana	1	DRT Hyderabad
16	Uttar Pradesh	2	DRT Allahabad & DRT Lucknow
17	West Bengal	3	DRT - 1,2,3 in Kolkata
	Total No. of DRTs	34	

Table - 2

S. No.	Post Name	No. of Vacant Posts in 34 DRTs
1	Presiding Officer	8
2	Registrar	14
3	Recovery Officer	5
4	Assistant Registrar	4
5	Private Secretary	5
6	Section Officer	6
7	Assistant	7
8	Accounts Assistant	5
9	Recovery Inspector	11
10	Stenographer Grade C	0
11	Stenographer Grade D	7
12	Court Master	6
13	Upper Division Clerk	8
14	Lower Division Clerk	6
15	Staff Car Driver	3
16	Multi-Tasking Staff	0
	Total no. of Vacancies	95*

*This excludes 136 vacancies filled through outsourced staff

Data Source: DRTs
